

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 03-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR  
Ms. Aarti Upadhyay, Adv.

For Respondent(s) Ms. Maneesha Dhir, Adv.  
Mr. karan Batura, Adv.  
Mr. Mahipal Singh, Adv.  
Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As prayed for two weeks' time is granted to  
the learned counsel for the petitioners to file an  
application for impleadment.

(NEETU KHAJURIA)  
COURT MASTER

(S.S.R. KRISHNA)  
ASSISTANT REGISTRAR